

From

The District Magistrate,
Una, District Una (H.P.)

To

The Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

No. ³²¹⁰⁻³²¹² /AC/MA
Dated 07.04.2021

Sub: - O.A. No. 57 of 2021 titled as Amandeep Versus State of
Himachal Pradesh.

Respected Sir,

It is most respectfully submitted that in compliance to the order dated 02.03.2021 passed by this Hon'ble Tribunal the undersigned had constituted a committee under the chairmanship of the Additional Deputy Commissioner, Una vide order bearing endorsement No. 3185-3195/AC/MA dated 20.03.2021 (copy annexed as **Annexure-A**) with the direction to examine and verify the facts after spot verification and take further steps in the matter in terms of order dated 26.02.2021 passed by this Hon'ble Tribunal in O.A. No. 360/2015 and submit its report within a week to the undersigned. It is further submitted that the Addl. Deputy Commissioner, Una vide his letter No. 280/Dev/ADC dated 07.04.2021 (copy annexed as **Annexure -B**) while sending detailed report has submitted that this report has been prepared on the basis of random surprise spot visit to major Swan River Mining Areas (28.03.2021 and 01.04.2021), meeting held with the members of the said committee on 31.03.2021 as well as reports and replies received from all the concerned departments to verify the allegations mentioned in the original application before this Hon'ble Tribunal.

This is for favour of your kind information & further necessary action please.
Encls: As above.

Yours faithfully,



Raghav Sharma, IAS

District Magistrate,
Una, District Una (H.P.)

Ph. No.01975-225800.

Dated 07.04.2021

Endst No. ³²¹⁰⁻³²¹² /AC/MA

A copy is forwarded to: -

1. Dr. Babu Ram, Technical Expert, Monitoring Committee constituted by the Hon'ble Tribunal (through Email on cecswm606@gmail.com) for favour of information please.
2. The Member Secretary, H.P. State Pollution Control Board, Him Parivesh Phase -III, New Shimla-9 for favour of information please w.r.t. his letter No. 26626-30 dated 12.03.2021.



District Magistrate,
Una, District Una (H.P.)

From

The Additional Deputy Commissioner,
Una, District Una (HP)

To

The Deputy Commissioner,
Una, District Una (HP)

No. 280 /Dev/ADC

Dated: - 07.04.2021

Subject :- O.A No. 57/2021 tilted as Amandeep Versus State of Himachal Pradesh.

Sir,

Kindly refer to your officer order bearing Endst No. 3185-3195/ AC/MA dated 20.03.2021 on the subject cited above. Please find enclosed herewith the detailed verification cum enquiry report in compliance to order dated 02.03.2021 passed by Hon'ble NGT. This report has been prepared on the basis of random surprise spot visit to major Swan River Mining Areas (28/3/2021 and 01/04/2021), meeting held with the members of the committee on 31.03.2021 and reports and replies received from all concerned departments to verify the allegations mentioned in the application before NGT for favour of further necessary action please.

Yours faithfully,


(Dr. Anil Kumar Sharma, IAS)
Additional Deputy Commissioner,
Una District Una (HP)

AC
M
7/4/2021

Verification cum Enquiry report in compliance to order dated 2/03/2021 passed by Hon'ble NGT in O.A. No. 57/2021 in the matter of Amandeep vs State of Himachal Pradesh

1. Background:

The matter is in reference to order dated 2/03/2021 passed by Hon'ble NGT in O.A. No. 57/2021 in the matter of Amandeep vs State of Himachal Pradesh and letter no. CEC/2021/1677, dated 14/3/2021 received from Office of Monitoring committee (constituted by Hon'ble NGT). The matter being dealt in this order is a grievance against illegal mining being carried at Som Bhadra River (Swan River) in district Una of Himachal Pradesh.

In the above mentioned order, following directions were issued by Hon'ble NGT:

"3. Accordingly, the Secretary, Environment, HP, the State PCB and the District Magistrate, Una may verify facts and take further steps in the matter in terms of the above order of this Tribunal, following due process of law and give its report by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and also upload the same on website of State PCB simultaneously so that the concerned parties/Departments can access the same for further course of action. The State PCB will be nodal agency for compliance and coordination.

4. We also constitute an independent five-member Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court, and comprising Regional Officers of the CPCB, the MoEF&CC, the Central Soil and Water Conversation Research Institute, Dehradun and the Himalayan Forest Research Institute, Shimla with the Regional Officer, MoEF&CC, Chandigarh being nodal agency. The Committee may visit the site and give an independent report of facts found and remedial action required. The State PCB and the District Magistrate, Una will provide logistic support to the independent Committee by e-mail as above. The Committee will be at liberty to take assistance from such other Institutions/Experts/ individuals as necessary. "

Therefore, in compliance with the aforementioned order dated 02/03/2021 of the Hon'ble NGT and to verify the facts and take further steps in the matter in terms of order dated 26/02/2021 in O.A No. 360/2015, DC Una constituted a committee on 20/03/2021. The committee consisted of Additional Deputy Commissioner (ADC) Una(Chairman), Superintendent of Police(SP) Una(member), Superintending Engineer(SE) IPH Circle Una(member), Superintending Engineer, Swan River Una(member), Superintending Engineer(SE) HPPWD, Una(member), All the Sub Divisional Officers (Civil) of Una district (member), Environmental Engineer, H.P. Pollution Control Board, Una(member), Regional Transport Officer Una(member), Assistant Engineer, Soli & Conservation, Una (member) and Mining Officer, Una (Member Secretary).

The committee was directed to verify the facts after spot verification and take further steps in the matter in terms of order dated 26/02/2021 on O.A No. 360/2015 titled as NGT Bar Association Vs. Virender Singh (State of Gujarat & Ors.) of the tribunal and submit the report.

This report has been prepared on the basis of random surprise spot visits to major Swan River Mining Areas (28/3/2021 and 01/4/2021), meeting held with the members of the committee on 31/03/2021 and reports



and replies received from all the concerned departments to verify the allegations mentioned in the application before NGT.

2. Contents of the Application:

In his application (Original application no. 57/2021) before the National Green Tribunal, Principal Bench, New Delhi, applicant Amandeep made following allegations:

'Sand Mafia' having political shelter under the garb of a mining licence, are lifting the sands and other material from the bed of this Swan river in an unscientific manner by using big Pokland and JCB machines, in utter violation of the norms and rules framed for the purpose under the nose and eyes of the local District Administration and government, causing constant danger to the river and to the channelization of this river. Thousands of Trucks are being loaded beyond the required capacity and running on the roads in utter violation of the norms fixed by the Government. The Trucks-Tippers are being over loaded which are causing damage to the roads, causing pollution in the area, inconvenience to the public at large on the roads and accidents are taking untimely lives of the people at large. There is every possibility that it may cause not only loss, damage and destruction to the channalisation work of the Swan river, it may also cause damage to the bridges, leading to loss of public funds already spent for this purpose, besides loss to the water level. It may cause pollution in the area and threat to peaceful atmosphere of green State of Himachal Pradesh, apart from damage to the roads. The applicant has also relied upon media reports".

3. Background of Mining in Swan River:

The Swan river is the major river flowing in the district having good mineral potential with the length of about 63 Km, area of about 3700-00-00 hectare and catchment area of about 1222 Sq. Km. The Swan river is having total 33 tributaries on the right bank and 17 tributaries on the left bank. It forms a part of Sutlej River Drainage system. It exhibits dendritic type of drainage pattern. The Swan is primary tributary of Sutlej River which originates near village Dangoh at an altitude of 972 metres from mean sea level (MSL) and meets the Sutlej River downstream of Himachal Pradesh border in Punjab.

As per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 and the Notification issued on dated 15.01.2016 by the Ministry of Environment, Forest, and Climate Change, Government of India, District Survey Report has been made essential for obtaining the environment clearance for mining in the river beds. The District Survey Report as finalized by the District Environment Impact Assessment Authority (DEIAA) after carrying out a survey with the assistance of Geology Department, Irrigation Department, Forest Department, H.P. Public Works Department, Ground Water Board or Remote Sensing Department & Mining Department etc. On the basis of recommendations given in the District Survey Report, mineral concessions are granted by the competent authorities.

To meet out the demand of the raw material through the legal source in Una district, total 92 no's of the Mineral concessions have been granted and 46 stone crushers have been sanctioned. Out of 46, 39 stone crushers are operative in the district and adjoining border area.



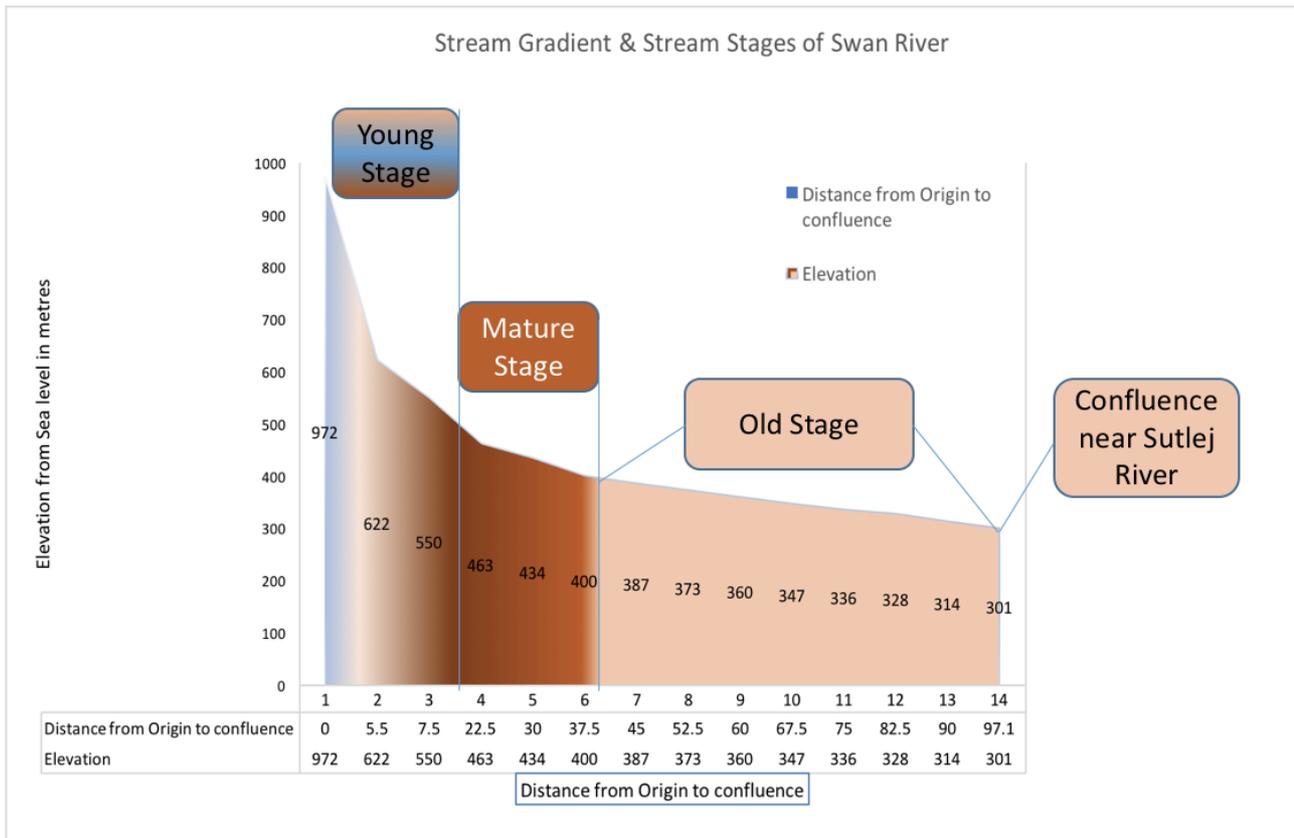
Since the construction & developmental activities have increased many folds as such, to meet out the requirement of raw material for the development processes in district Una the extraction of sand, stone and bajri is being carried out from the mining leases granted in river beds as per the recommendation of District Survey report as well as from hill slopes. The demand of sand is mainly met through by river borne sand whereas the demand of bajri/grit is either met through river borne collection or through manufactured grit by stone crushers. Two types of mineral concessions are being granted in the district i.e. through grant of mining Lease on private land and through process of open auction in Govt. land. Before the grant of any mineral concession, the area applied by the private project proponent is investigated through a Joint Inspection committee which has been constituted under the chairmanship of Sub- Divisional Magistrate concerned, having members from the Revenue department, representative of I&PH department, Forest department, HPPWD department, HP Pollution control board and Mining officer. The aforesaid joint inspection committee further study the various distance parameters such as location of the water supply and Irrigation & Public health schemes, location of the public utility points, bridges, cremation sheds, hydroelectric projects reservoir, Ghrats, public paths, Khuls, River bunds and check dams, wild life sanctuaries, HPPWD structures etc. located around the region of the identified sites. Accordingly, the committee sends the recommendations to the higher authorities after keeping the safe distance from the sensitive locations at the site. In the Una district, additional member i.e. representative of the flood protection department are also involved in the joint inspection so that the area bearing the safe distance from the embankment or channelization be proposed.

As such the mineral bearing area is recommended for the mineral concession only after the spot inspection and recommendations of above said joint inspection committee and rest of the area which may have sufficient minerals, but due to the location of the above said sensitive structures could not be allotted for the mining purposes, sometimes becomes vulnerable for the illegal mining activities. Before starting the mining in the granted mining lease area, project proponent has to get the mining plan approved from the competent authorities for the systematic & scientific mining. In the granted area, the minable reserves on the allotted site are calculated in the mining plan and the concession holders has to restrict the production of the minerals in accordance to the approved mining plan or the Environment clearances, whichever is less.

Since "Swan river" flowing in the District is the main source of mineral sand, stone, & bajri, and has attained its matures stage in Una, therefore remarkable load in the form of sand, stone & bajri gets accumulated in the Swan river annually especially during the rainy season. As such to meet out the requirement of minor mineral in the district, total of **92 no's of mining leases have been granted in the district Una till 15th March 2021, out of which 58 mining lease have been granted in the Swan river. From total 58 no's of mineral concessions in the Swan river, 33 no's of mineral concessions have been granted in private land and 04 no's of mining leases granted by the way of auction in the Govt. land for the open sale of the river borne material. The remaining 21 no's of mineral concessions granted in the Swan River have been sanctioned to the feed the existing stone crushers units** (Details of 58 mining leases as per annexure-I).

As per the river profile of the Swan river, majority of the lease areas fall under "old stage" part of the river bed. Thus the river spreads the minor minerals to considerable length and breadth especially sand.





Sub-Division	Type of Land		Grand Total (Percentage)
	Government Land	Private Land	
Amb	45470	123418	168888 (8%)
Gagret		460281	460281 (22%)
Haroli		413841	413841(20%)
Una	282930	769399	1052329(50%)
Grand Total	328400	1766939	2095339

Table 1: Summary of Mining leases given in Swan river bed (58 leases in total)

Overall 50% percent of mining lease areas in Swan river bed, fall under the jurisdiction of Una Sub-division, followed by Gagret Subdivision (22%), Haroli Subdivision (20%) and Amb subdivision having minimum of the lease area (8%). As per the GPS coordinates received from field revenue officials' majority of the mining lease area fall south –east to the Ghaluwal Bridge.

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Leased area (sq. metre)- Based on type and jurisdiction

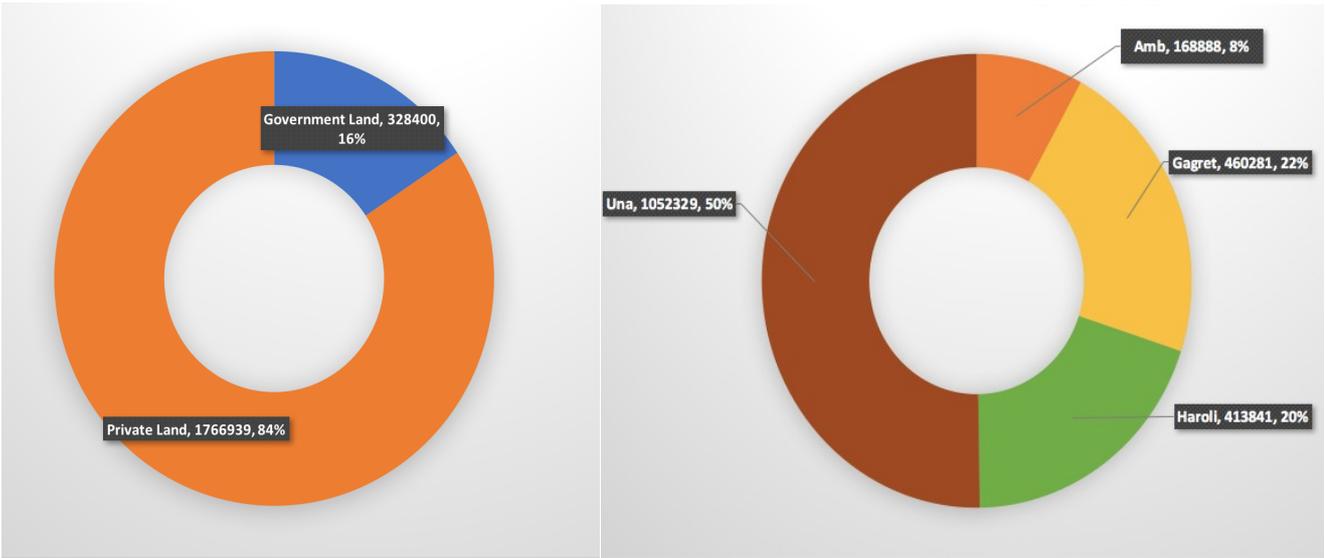


Image 1: Mining lease locations (Plotted as red colour) North-west of Ghaluwal Bridge

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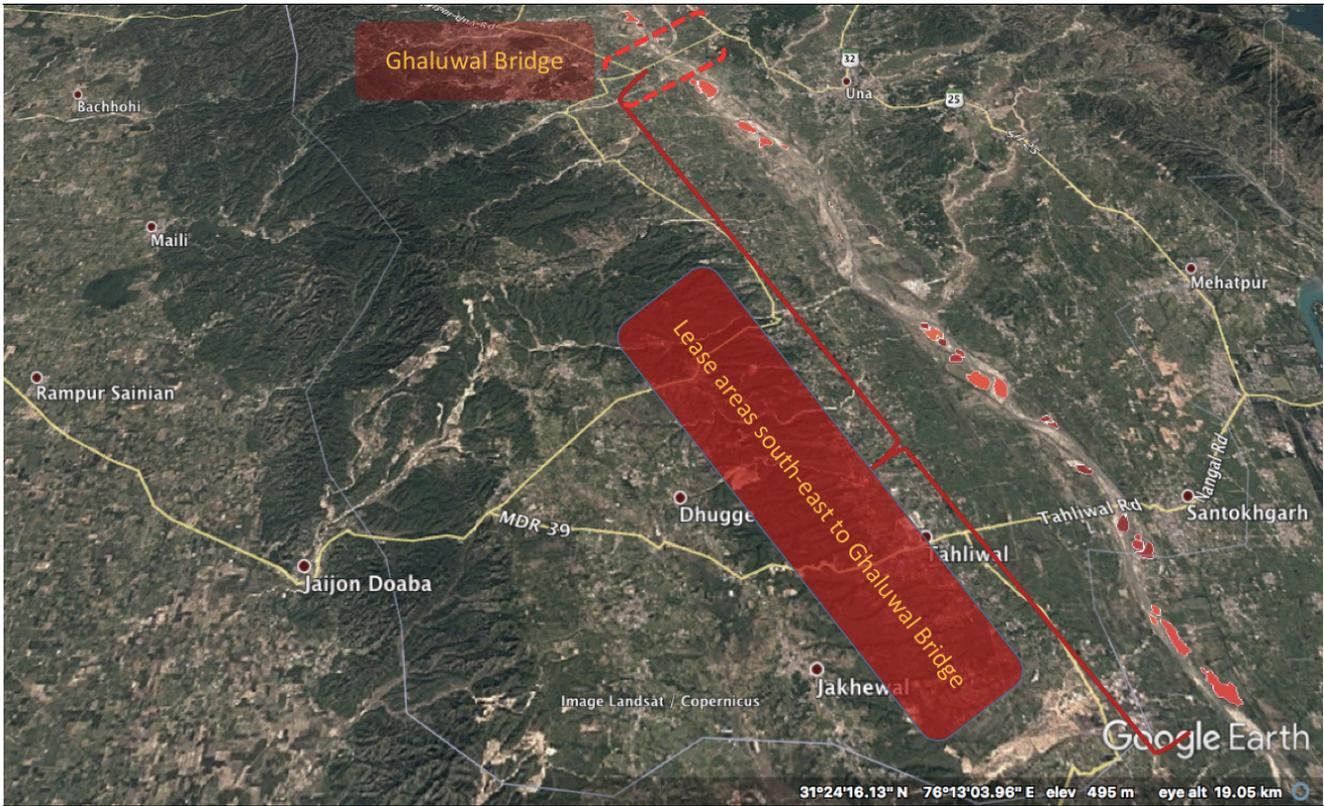


Image 2: Mining lease locations (Plotted as red colour) South- East of Ghaluwal Bridge

4. Findings vis- a –vis allegations:

4.1. Unscientific mechanical mining in the Swan River:

In order to ensure the sustainable harnessing of minor minerals, Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 were framed. As per these rules, for all the mining concessions or leases “District Survey Report” has been made essential for obtaining the environment clearance for mining in the river beds. Besides this Project Proponent has to get the mining plan approved from the competent authorities for the systematic & scientific mining. The major safeguards to ensure sustainable mining are incorporated in District Survey Report as well as mining plans.

1. The section 19(15) of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 forbids the usage of mechanical mining. The mechanical mining in river/stream bed shall be allowed only with the help of tyre mounted front end loader up-to 80 Horse Power without backhoe with the permission of the Competent Authority *i.e.* Director. None of the mining leases in Swan river, Una district have got permission to do mechanical mining.
2. Besides this the section 34 (iv) of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 lays down a general condition for grant of mineral concession whereby the depth of mining in the river bed shall not exceed one metre or water level whichever is less:

Provided that where the Joint Inspection Committee certifies about excessive deposition or over accumulation of minerals in certain reaches requiring channelization, it

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can go upto two metres on defined reaches of the river.

3. Rule 19(5) of the rules ibid says that the lessee shall at his own expense erect and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the plan annexed to the lease.

Data of violations provided by mining & police department clearly point out that mechanical mining is going on in the area and cases are being detected regularly. In the years 2019-20 and 2020-21, total 77 cases of violations were detected by Police and Mining department, where mechanical mining was being done. 1 FIR was registered by Police department against the tipper driver for overloading and driving it in rash and negligent manner, so as to deter public servant from discharging its duty (section 279,353 & 506 of IPC, s 184 of MV act & s 21 of mining act). The lease was further recommended for the cancellation to mining department. A total compounding fine/penalty of rs. 35,64,000 was collected. During the period of 2 years, mining activities of 03 mining lease holders were suspended due to violations in the granted area.

Sr. No	Department/ Officials	Details	No of cases		Fine/ Penalty collected	Remarks
			2019-20	2020-21		
1.	Mining Department	Illegal mining / extraction (Manual)	09	02	1,10,000	- For the year 2019-20, 03 cases pending before Hon'ble court and 6 cases pending for compounding & 4 cases pending before the Hon'ble court for the year 2020-21. - During the period of 2 years mining activities of the 03 mining lease holders were suspended due to violations in the granted area.
		Illegal mining / extraction (Mechanical)	17	09	13,25,000	
		Illegal Storage of Mining material	-	-	-	
		Illegal Transportation	193	191	27,54,170	
2.	Police Department	Illegal mining / extraction (Manual)	-	-	-	
		Illegal mining /extraction (Mechanical)	10	31	22,39,000	
		Illegal Storage of Mining material	-	-	-	
		Illegal Transportation	626	603	1,21,24,000	
3.	SDM, Una	Illegal Transportation	06	02	69,000	-
4.	SDM, Gagret	Illegal Transportation	-	-	-	-
5.	SDM, Haroli	Illegal Storage of Mining material	4	-	16,000	SDM Haroli made visits with the police and mining staff. So, the maximum challans are made by police and mining staff
6.	SDM, Bangana	Illegal Transportation	2	-	10,000	-
7.	SDM Amb	Illegal Transportation	-	-	-	-

Table 2: Details of cases challaned/ detected related to illegal Mining, Storage & Transportation.

a) A random google earth image from Nangran area in Swan river bed, whereby 6 JCBs/ Earth moving equipment could be visibly seen mining the area (approx. 11000 metre²), is reproduced below. During spot visit to the area, large scale mining was found in the area but no JCBs were present on the day of inspection in river bed. Visibly enough the depth of mining was more than 1 metres which is clear violation of rule 34(iv) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.



Image 3: Status of river bed near Nangran on 03/2020

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Image 4: Status of river bed near Nangran on 04/2021 (J: JCB)



Image 5: one of the Storage depot near Nangran Area

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Image 6 & 7: Intense mining in river bed and mounded sand material.

- b) Similarly, another random area near *Kuthar Khurd*, seen through Google earth (feb,2021) clearly shows one JCB and 5-6 tractors being used for mining. During one of the random spot visits to the area, 2 JCBs were found illegally plying in the area and were caught for the violations (pictures Below).

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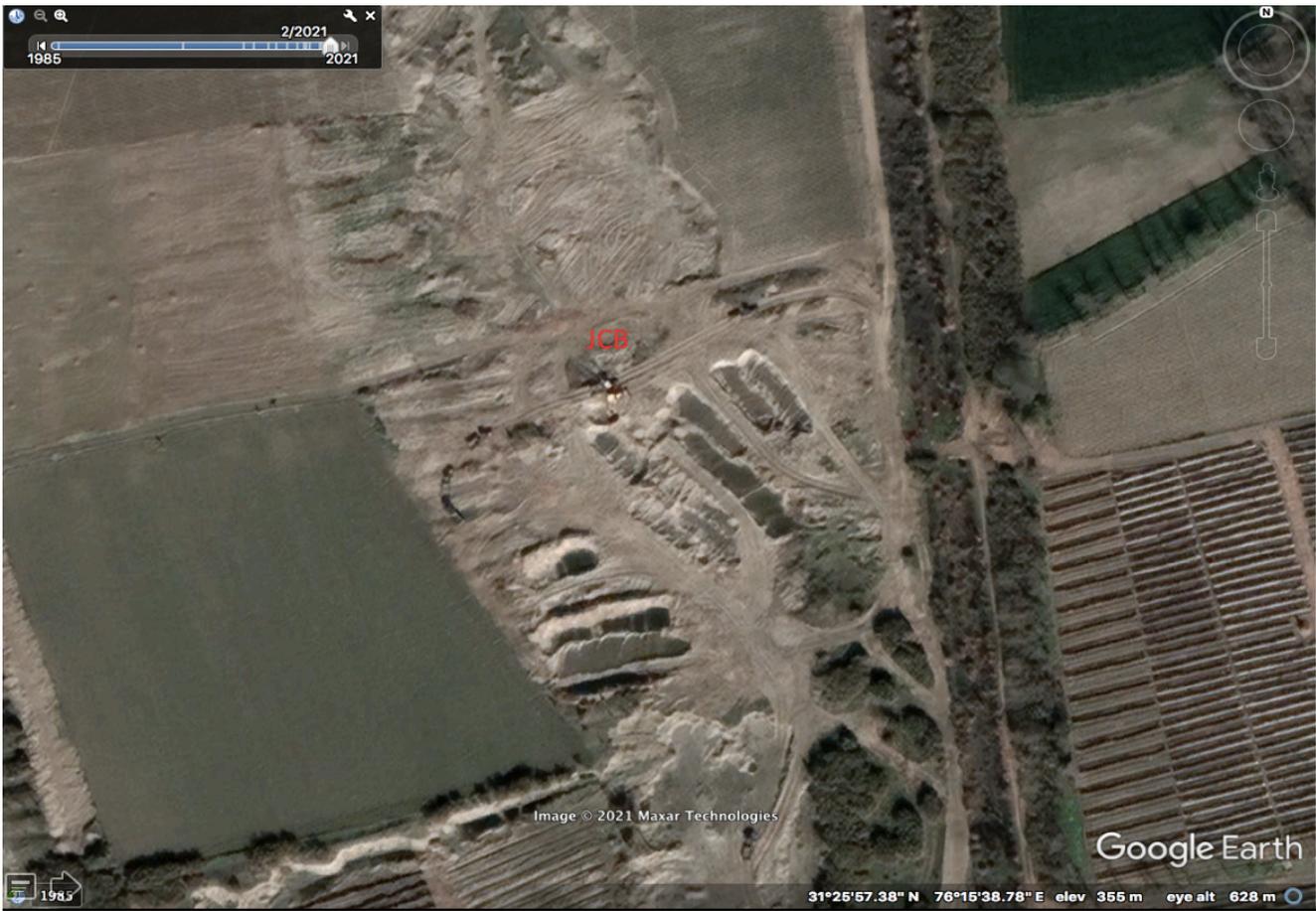


Image 8: Picture Google earth image of random area (near Kuthar Khurd) showing JCB.



Image 9: 2 JCBs plying over a random area near Kuthar Khurd during spot inspection.

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Image 10: 2 JCBs plying over a random area near Kuthar Khurd



Image 11 & 12: Showing a mining depth of approx. 7-8 feet and JCB with specially modified bucket for mining

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Image 13: Stand-alone temporary rare boundary pillars

From both the random visits to the area, google earth analysis and deliberations with the committee members, following observations can be made:

1. The unscientific and illegal mechanical mining is undergoing in the river bed at large scale in violation of section 19(15) of the rules *ibid*. Based on the google images and general public perception, Mining & Police department could only catch a small fraction of it. In total, district Una have 518 number of registered JCBs/ Excavators/ Earth moving equipment.
2. The condition imposed as per section 34 (iv) of the rules *ibid*, whereby the depth of mining in the river bed shall not exceed one metre or water level whichever is less, is neither followed by the lessee nor there is any monitoring mechanism except the random visits to the area.
3. Although as per Rule 19(5) of the rules *ibid*, it's the responsibility of the lessee to erect at his own expense and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the plan annexed to the lease. But in reality, the demarcation pillar marks are an exception rather than the norm. Wherever available, the boundary pillars are neither accurate nor prominent. The shifting nature of river, especially during rainy season gives an excuse to lease holders that the demarcation pillars have been washed away. In absence of properly demarcated and visibly identifiable lease area, it's difficult to differentiate between legal and illegal mining if any. Overall ambiguity of land boundaries and the availability of private agricultural land in the Swan river bed, further complicates the problem.

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Via the notification dated 30.04.2011, 39 categories of officers/officials were authorized to make complaints in writing in the court of competent jurisdiction in respect of any offence punishable under the Mines and Minerals (Development & Regulation) Act, 1957 (Act No. 67 of 1957). For aerial surveillance of illegal mining prone areas, one Drone was also provided to Police Department.

The major problem is that the leaseholders take clearance for sand mining along with duly approved mining plans but they do not follow the conditions scrupulously, on the basis of which clearance was given. Conditions, like avoiding the use of machines or doing sand mining till a particular depth, are being rarely

followed. Onus for following the mining plans is majorly on the lease holder. Lack of regular monitoring mechanism and paucity of resources with mining & police department, makes it difficult to monitor the vast length & expanse (63 Km) of Swan river for unsustainable mining practices.

Although during the period of 2 years, mining activities of the 03 mining lease holders were suspended due to violations in the granted area. Departments also have collected a fine of approx. rs 1.86 crore on account of illegal mining and rs. 42.16 lakh on overloading within 2 years (2019-20 to 2020-21). But all these punitive actions are not able to deter the unscientific and illegal mining.

4.2. Impact of mining on Channelization:

As per the report received from Superintending engineer, Swan River Flood Management Project circle, Una district, at present there is no instance of channelization assets /infrastructure being damaged due to mining.

One of the general recommendations of "District Survey Plan" mentions that "No River/Stream bed mining shall be allowed within 75 meters from the periphery of soil conservation works, nursery plantation, check dams or within the distance as recommended by the Sub-Divisional Committee, whichever is more". The Superintending engineer, Swan River Flood Management Project circle, Una district has communicated (24/3/21) a list of 27 sites where the recommendations of "District Survey Plan" are violated. The list is being enquired by the mining department for identifying the violators and the action will be taken as per law.

Besides this Flood protection division, Gagret, District Una has taken several steps to discourage the un-scientific mining in main Swan River & its tributaries/Khads by destroying ramps at mining sites. Joint inspections have been carried out with mining authorities. One FIR (No. 348/19, dated 10/10/2019) was also registered against the Mining lease holder besides the regular notices being issued.

Sr. No	Department/ Officials	Details	No. of cases		Approx damage	Remarks
			2019-20	2020-21		
1.	Jal Shakti Vibhag/ Flood Protection Division, Gagret, Distt. Una, (H.P)	Damage to Swan river channelization assets/ infrastructure due to mining	Nil	Nil	Nil	-
		Violations from recommendations/ conditions of District Survey Report	27 No. of sites at different stretches in main Swan River & its tributaries/ Khads	27 No. of sites at different stretches in main Swan River & its tributaries/ Khads	-	As per District Survey Report, mining is prohibited in the span starting from edge of waterway upto 75 m towards river/khad. However it is not being followed.

Table 3: Details of violations leading to damage to Swan River Channelization.

Although there is no instance of channelization assets /infrastructure being damaged due to mining at present. But due to excessive un-scientific mining, the bed level of Swan river & its tributaries/ Khads might go down year by year. This can lead to excessive launching of aprons of the embankments at some reaches.

4.3.Overloading of Trucks-Tippers and related issues:

The issue of overloaded vehicles being plied on the roads are being penalised as per Motor Vehicles(MV) act. Overloading not only increases the possibility of accidents, but also damages our road infrastructure – especially in a country where most of our roads lack quality. During past 2 years, 474 violators were penalized for overloading and an amount of rs. 42.16 lakh was collected as penalty. As per the HPPWD’s report, two roads namely Una-Ajouli road and Bharolian Badehar Charatgarh road were damaged due to overloading with approx. damage amounting to rs. 23 lakh.

Sr. No.	Department/officials	Details	No of Cases		Fine/ Penalty Collected	Remarks
			2019-20	2020-21		
1.	Police Department	Overloading	10	17	4,70,000	-
2.	Transport Department	Overloading	52	395	37,46,500	Details of overloading include all types of materials including Sand, Bajri, Boulders etc.
3.	Mining Department	Overloading	-	-	-	*Included in illegal transportation data at table 2.
4.	HPPWD	Damage to Public Road infrastructure due to overloaded vehicles	-	-	-	<ul style="list-style-type: none">Slippage and crocodile cracking in Una Ajauli road (Km. 8/00 to 13/00)- Approx damage rs 18,00,000.Pot Holes and crocodile cracking in Bharolian Kalan Badehar Charatgarh road Km 0/00 to 4/200- Approx Damage rs. 5,00,000.

Table 4: Details of violations detected for Overloading and the damage to roads owing to it.

In order to check overloading and illegal transportation of the minerals from district Una, the 05 nos of Mining Check Posts (MCPs) along with the weigh bridge have been established on dated 15/03/2021 which will be helpful in controlling the transportation of the minerals in violation of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 and MV Act, 1988.

It is generally seen that the tipper/truck owners, mostly from out of the state, modify/extend the bodies to increase the capacity in violation of the MV act. The new Motor Vehicles Act, amendments are approved by the state government but are pending for notification. As soon as the new provisions are applicable in the state, the heavy fines will discourage the overloading violations.



4.4. Roads accidents due to mining:

Sr. No.	Department/ officials	Details	No of Cases		Fine/Penalty Collected	Remarks
			2019-20	2020-21-		
1	Police Department	Road Accidents-involving mining related Trucks/Tractors/ Tippers	2	1	-	-
		Road Accidents casualties- mining related Trucks/ Tractors/ Tippers	3 person died	1 person died	-	
		Total number of accidents (all reasons)	257	172		
		Total number of accident casualties (all reasons)	123	76		

Table 6: Road accident details related to mining trucks etc.

In total 3 accidents involving mining related trucks/ Tractors/ Tippers happened over two years (2019-20 & 2020-21) in which 4 persons died. For the period from 2019-21, 429 total number of accidents happened in district Una, which led to the 199 accident casualties. Out of total accidents and casualties happened in district Una due to road accidents (2019-20 & 2020-21), the mining related accidents comprise only 0.6 % and casualties comprise 2%. Thus the mining related trucks/ tippers/ tractors are not the major cause for road accidents and related deaths in district Una.

4.5. Mining causing damage to Public infrastructure likes bridges, roads etc.:

Sr. No.	Departme nt/ Officials	Details	No. of cases		Approx damage	Remarks
			2019-20	2020-21		
1.	HPPWD	Damage to Public Road infrastructure due to mining	-	-	-	-
		Damage to Public Road infrastructure due to overloaded vehicles	-	-	18,00,000	Slippage and crocodile cracking in Una Ajauli road (Km. 8/00 to 13/00).
			-	-	5,00,000	Pot Holes and crocodile cracking in Bharolian Kalan Badehar Charatgarh road Km 0/00 to 4/200

Table 7: Report of HPPWD related to any damage to public infrastructure due to mining in Swan river.

As per the report received from HPPWD, no damage to any public infrastructure (Road, Bridges etc.) was reported due to mining in the area till now except the damage to 2 roads mainly due to overloading.

4.6. Impact of mining on water quality, water table and pollution (Air & Water) level:

As per the report received from Environmental Engineer H.P. State Pollution Control Board and S.E (I& PH) at present, no adverse impact on air quality, water quality and water level due to mining were found. The data related to water (MPN/100 ml) and air quality (RPSM- monthly average) remained within the prescribed

limits. Further the mining officer, Una was directed by Chairman of District Environment Plan committee, Una during the 1st meeting (held on 24/07/2020) to ensure that no vehicle carrying minor minerals should ply on road without proper covering.

S.No	Department/ Officials	Details	No. of cases		Remarks
			2019-20	2020-21	
1.	I&PH Department	Any adverse impact on water quality/ water table due to mining	-	-	No adverse impact on water quality/water table has been noticed during 2019-20 & 2020-21, however excessive instream sand and gravel mining may cause the degradation of the river. Impacts include bed degradation, bed coarsening, lowered water table near the stream bed and channel instability. Short term turbidity at the mining site due to re-suspension of sediments, sedimentation due to stock piling and dumping of excess mining materials
2.	HP-PCB Department	Data related to any damage to river Swan from Mining	-	-	<ul style="list-style-type: none"> The results of Ambient air quality of Una & Ind. Area Mehatpur (2019-20 & 2020-21) are within prescribed limits. Similarly the results of water samples of Swan River (2019-20 & 2020-21) for water quality were found to be satisfactory.
		Pollution increase data due to mining	-	-	

Table 5: Report from I&PH department & Pollution Control Department for water quality/ water table, pollution impacts of Swan river mining

5. Challenges:

5.1 Una district has in total 1 National Highway, 3 State Highway, 2 Major District Roads and 2 other interstate exit routes out of the state to Punjab. Besides this plain topography of the area makes ingress & exit through Swan river possible from any point. Therefore, plain topography complemented with a porous, multi exit border enables surreptitious transport of minerals through the escape routes.

5.2 The shifting nature of river, especially during rainy season gives an excuse to lease holders that the demarcation pillars have been washed away. In absence of properly demarcated and visibly identifiable lease area, it's difficult to differentiate between legal and illegal mining if any.

5.3 Majority of the area falling under Swan river belongs to private ownership where agriculture is being done by majority of landowners. Overall ambiguity of land boundaries and the availability of private agricultural land in the Swan river bed further complicates the problem.



6. Recommendation:

- 6.1. At the mining plan approval stage itself, Geo fencing of the leased area is to be done using ETS-GPS method so as to remove any ambiguity related to lease area and its boundaries. Along with this high accuracy GPS location trackers, are to be given to mining/ police teams to act against mining lease holders if found mining illegally.
- 6.2. A compulsory GPS installation in all the JCBs and earth moving equipment's along with suitable alert mechanism (whenever it breaches the No-Go areas) can be developed to prevent mechanical unscientific mining in Swan river.



Dr. Amit Kumar Sharma(IAS)
Additional Deputy Commissioner
District, Una, Himachal Pradesh

Mining leases granted in Swan River, District Una(Annexure-I)

Sr.	Name & Address of the Mining Lease	Sub Division	Mauza /Mohal	Khasra No.	Location Co-ordinates	Number of khasra no.	Area (in m2)	River Bed Land Type	Lease start date	Expiry date	Purpose of Lease free sale /stone crusher	Remarks
1	Sh. Mohan Lal S/o Sh Gurbachan Lal Village & PO Bathu Tehsil Haroli District Una (H.P.)	Haroli	Bathu/ Gurpalah	1435/2,1452/2,1451/2,1450/2,1448/2,1447/2 & 1449	1452 31.3372110, 76.3082680	7	19897	Private Land	03/05/16	02/05/21	Open Sale	Working
2	Sh Sanjeev Thakur S/o Sh Kaman Singh Thakur Village & PO Mohalla Gopal nagar, Rampur Road, Una	Haroli	Sainsowal	2947/2824/1,2947/2824/2,2947/2824/3 & 2947/2824/42947/2824/5	Khsra No. 2947/2824 31.4484540, 76.2520560	4	33890	Private Land	29/04/16	28/04/21	Open Sale	Working
3	Sh. Rajan Kumar Son Sh Ved Prakash Vpo Saloh Tehsil & Distt.Una	Haroli	Bela Bathri	1675,1676,1680, 1681 & 1686	Around khsra no. 1675 31.3318310, 76.3230230	5	33641	Private Land	15/10/16	14/10/21	Open Sale	Working

4	Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram Vpo Bathri Tehsil Haroli Distrit Una H.P.	Haroli	Bela Bathri	1706, 1707,1708 & 1716	Around Kh. No. 1708 31.3183280, 76.3016370	4	18191	Private Land	07/02/1 7	06/02/22	Open Sale	Working
5	Sh. Udham Singh S/o Sh. Kirpa Ram Village Salah, P.O.Dangehar, Tehsil Baroh, District Kangra	Haroli	Samnal	1212/1/2 & 1212/5/2	Khsra no. 1212 31.4406120, 76.2542290	2	19898	Private Land	21/06/1 7	20/06/22	Open Sale	Working
6	Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O.Bathri, Block-I, Tehsil Haroli, Distrit Una H.P	Haroli	Bela Bathri	1664,1665,1655, 1656 & 1657	Around khsra no. 1665 31.3250630, 76.3125100	5	28662	Private Land	04/08/1 7	03/08/22	Open Sale	Working

7	Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab	Haroli	Badhera	6544	31.4683080, 76.2294450	1	31300	Private Land	12/08/1 7	11/08/22	Open Sale	Working
8	Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.	Haroli	Palakwah	502,503,504,509, 513,516 & 517	31.4043790, 76.2667070	7	35001	Private Land	21/09/1 7	20/09/22	Open Sale	Working
9	Sh. Susheel Kumar S/o Sh.Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.	Haroli	Bathu/Gur palah	1918,1917,1919 & 1920	khsra no. 1917, 1918 31.3313480, 76.3111250	4	12789	Private Land	21/09/1 7	20/09/22	Open Sale	Working

10	Sh.Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P.	Haroli	Bathu/Gurpalah	1475 & 1476	31.3354600, 76.3085830	2	11593	Private Land	26/09/17	25/09/22	Open Sale	Working
11	M/s GVG Minings Partner, Sh. Gurdial Singh, Sh. Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshier Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.	Haroli	Kangar	3016/1	31.4570520, 76.2420620	1	48122	Private Land	15/02/18	14/02/23	Open Sale	Working
12	Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP.	Haroli	Badhera	6982/1 & 6983/1	31.471120, 76.228178	2	26918	Private Land	27/06/18	26/06/23	Open Sale	Working

13	Udham Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una.	Haroli	Dharampur	5451/1	khsra No. 5451 31.4489740, 76.2451260	1	48390	Private Land	03/03/19	02/03/24	Open Sale	Working
14	Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB)	Haroli	Badhera	6965/2	31.4711200, 76.2281780	1	25228	Private Land	29/07/19	28/07/24	Open Sale	Working
15	Sh. Rohit Kumar Mehta Prop. M/s Sai Stone Crusher VPO Badera Rajputan Tehsil Ghanari Distt. Una HP	Haroli	Nagnoli /Nagnoli Har	2338, 2344, 2345, 2346, 2347, 2348, 2350 & 2352	khsra no. 2348 31.5669920, 76.1551150	8	20321	Private Land	20/07/20	19/07/35	Stone Crusher	Not Working

16	Sh Rajinder Singh S/o Sh. Late. Sh. Kashmir Singh, H.No. 118, Phase-IV, Himuda Colony, Rakkar Colony, Una Tehsil & District Una H.P.	Amb	Kuthiyadi	521 & 523	khsra no. 523 31.624830, 76.117850	2	45470	Government Land	16/09/18	15/09/33	Stone Crusher	Working
17	Mahavir Stone Crusher VPO Takarla Tehsil Amb District Una (HP)	Amb	Saluri	2156/260, 261, 2155/260, 284, 285, 286, 287, 288, 349, 350, 351, 352, 376 & 379	31°33'10"N 76°11'14"E	14	37296	Private Land	15/10/20	14/10/30	Stone Crusher	Working
18	Gurdev Singh Prop M/s Rama Stone Crusher VPO Amdora Tehsil Amb District Una.	Amb	Andora Upperla	2549, 2550, 2551, 2552, 2553, 2554, 2555, 2556, 2542 & 2541	khsra no. 2544 31.6550920, 76.0954500	10	20901	Private Land	14/12/20	13/12/30	Stone Crusher	Not Working
19	Sh. Ram Parkash S/o Sh. VPO Karluhi Tehsil & District Una H.P , Prop,M/s Mahesh Stone Crusher Vpo Karluhi, Tehsil Amb District Una (H.P.)	Amb	Andora Nichla	2074/1 & 2228/1	khsra no. 2228 31.6682110, 76.0856720	2	65221	Private Land	19/04/16	18/04/21	Stone Crusher	Working

20	Ruby Kumar S/o Sh. Avtar Singh VPO Deoli, Tehsil Ghanari Distt. Una (HP)	Amb	Mubarikpur/Kashipur	3184/1, 3190, 3191/1, 3188/1, 3192, 3193, 3195/2, 3195/4, 3201/1, 3206/1, 3267/1 & 3274/1	khsra No. 3195 31.6936170, 76.0643240	12	41291	Private Land	26/06/20	25/06/35	Stone Crusher	Not Working
21	M/S Thakur Enterprises Unit II V P O Kuthiari Tehsil Amb District Una	Gagret	Kuthera Jaswalan Nichla	3827 & 3818	Khsra no. 3827 31.6082760, 76.1254080	2	25325	Private Land	06/08/19	05/08/34	Stone Crusher	Working
22	Smt. Veena Thakur ,VPO Mandwara Tehsil Amb, Disterict Una Prop.M/s Jaswal Stone Crusher Vpo Mandwara Tehsil Amb Distt.Una H.P.	Gagret	Mandwara	1801	31.8186210, 75.9716530	1	24270	Private Land	03/06/09	02/06/24	Stone Crusher	Working

23	Sh. Kamal Thakur VPO Village & P.O.Badoh, Tehsil Amb District Una H.P. Prop, M/s Bharat Stone Crusher & Screening Plant Vpo, Mawa Sindhian, Tehsil Amb District Una (H.P.)	Gagret	Kuthera Jaswalan	3979, 3926, 3927, 3977, 3978, 3980, 3930, 3976, 3931 & 3975	khsra no. 3976 31.6133410, 76.1232780	10	44931	Private Land	03/05/19	02/05/34	Stone Crusher	Working
24	Sh. Kapil Sharma S/o Sh. Sansar Chand Sharma, VPO Oel Tehsil Amb District Una H.P. Partner, M/s Shree Rudra Stone Crusher Vpo Oel Tehsil Amb District Una (H.P.)	Gagret	Oel	1749, 1751 & 1763	Khsra no. 1749 31.6404600, 76.1013690	3	48772	Private Land	25/01/16	24/04/21	Stone Crusher	Working

25	Sh. Kapil Sharma S/o Sh. Sansar Chand Sharma, VPO Oel Tehsil Amb District Una H.P. Partner :M/s Shree Rudra Stone Crusher Vpo, Oel ,Tehsil Amb District Una (H.P.)	Gagret	Loharli	8/2 & 9	Khsra no. 8/2 31.6027850, 76.1303940 khsra no. 9 31.6025040, 76.1305210	2	29563	Private Land	01/06/1 6	31/05/26	Stone Crusher	Working
26	Sh. Atharav Chaddha S/o Sh. Suresh Chaddha VPO Tatehra Tehsil Amb Distric Una H.P. M/s Athrav Stone Crusher Village Tatehra PO. Oel, Tehsil Amb District Una (H.P.)	Gagret	Oel	2356,2357,2358, 2359 & 2365	Khsra no. 2358 31.6394000, 76.0981070	5	47980	Private Land	30/06/1 5	29/06/30	Stone Crusher	Working
27	Sh.Nand Kishore S/o Late Sh Ved Brat Vpo Guglehar Tehsil Amb District Una (H.P.)	Gagret	Piplu	2190, 2187, 2189 & 2191	khsra no. 2191 31.5695520, 76.1521970 khsra no. 2189 31.5697880, 76.1518870	4	8131	Private Land	08/06/1 6	07/06/21	Open Sale	Working

28	Sh Rajinder Singh S/o Sh. Late. Sh. Kashmir Singh, H.No. 118, Phase-IV, Himuda Colony, Rakkar Colony, Una Tehsil & District Una H.P. Prop: M/s Thakur Enterprises Unit-II, Vpo Kuthyari Tehsil Amb District Una (H.P.)	Gagret	Kuthera Jaswalan Nichla	4346/3987/2,4347/3987/2 & 4348/3987/2	Khsra No. 4346/3987/2 31.6113700, 76.1240600	3	24318	Private Land	27/07/16	26/07/21	Stone Crusher	Working
29	M/s J.B.B. Stone Crusher & Screening Plant, Village Jadla Koeri Tehsil Amb District Una Prop. Sh. Madan Jaswal Village & P.O. Jadla Koeri, Sub Tehsil Ghanari, District Una H.P.	Gagret	Koeri	2314,2316,2337, 2347 & 2361	khsra no. 2347 31.5844220, 76.1430430	5	46112	Private Land	29/06/17	28/06/32	Stone Crusher	Working

30	M/s Ganpati Stone Crusher VPO Oel Tehsil Amb Disterict Una H.P. Prop. Sh. Ajender Singh Bharti S/o Sh. Ram Pal Singh VPO Oel, Tehsil Amb Districtr Una H.P.	Gagret	Gagret/Ram Nagar	1981/2,1985,1986,1995,1996 & 1997	khsra no. 1981 31.6739500, 76.0779900	6	35511	Private Land	05/08/17	04/08/32	Stone Crusher	Working
31	M/s Nanika Stone Stone Crusher, Prop. Sh. Vishavjeet Singh, VPO Kadh, Tehsil Ghanari District Una H.P. Mob.No. 78070-48915	Gagret	Sanghnei/Jeetpur	1751/1,1752,1755,1756/1,1757/1,1758,1759,1760 & 1763/1	khsra no. 1757 31.6966080, 76.0513970	9	23770	Private Land	20/09/17	19/09/32	Stone Crusher	Working
32	Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una	Gagret	Gagret/Ram Nagar	1921, 1922, 1923/1, 1924 & 1925	khsra no. 1924 31.6799530, 76.0781380	5	14957	Private Land	05/12/18	04/12/23	Open Sale	Working

33	Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP)	Gagret	Gagret/Ram Nagar	1951(6476-88) & 1972/1 (8062-52)	khsra no. 1951 31.6783050, 76.0780480	2	14539	Private Land	19/01/19	18/01/24	Open Sale	Working
34	Sh. Satish Kumar Sharma, Prop. HSD Stone Crusher VPO Chururu, Tehsil Amb, District Una, H.P.	Gagret	Loharli Nichli	392 & 391/2	khsra no. 392 31.5946870, 76.1420990	2	30811	Private Land	28/09/20	27/09/35	Stone Crusher	Working
35	Sh Raman Kumar S/o Sh Dharampal Vpo Ispur Tehsil Una District Una (H.P.)	Una	Saloh/Ghalluwal	339/2,341/1,339/1,340 & 341/2	khsra no. 339 31.4884350, 76.2159250	5	33157	Private Land	16/02/16	15/02/21	Open Sale	Working
36	Sh Sham Kumar S/o Sh Tilak Raj Vpo Ispur Tehsil & District Una (H.P.)	Una	Pandoga	2542,2543,2544, 2545,2546,3202 & 3203	khsra no. 3203 31.5156510, 76.1925530	7	36322	Private Land	10/06/15	09/06/21	Open Sale	Working

37	Sh Som Nath S/o Sh Yog Raj Vpo Upper Basal Tehsil & District Una (H.P.)	Una	Upper Basal	1551 & 1533		2	34769	Private Land	30/04/16	29/04/21	Open Sale	Working
38	M/s Matri Stone Crusher VPO Basal Tehsil & District Una H.P. Partners Sh Ram Dev Duvedi & Kamal Kishore Sharma, Vpo Bhatoli Tehsil Una District Una (H.P.)	Una	Basal/Khaduni	804, 805, 806, 807, 808 & 809	Around Khsra No. 804&805 31.5129800, 76.2017690	6	47567	Private Land	07/04/16	06/04/31	Stone Crusher	Working
39	Sh Ran Vijay S/o Sh Desh Raj Vpo Nangran Tehsil & District Una (H.P.)	Una	Nangran	1960,1961,1962, 1971,1972,1976, 1978 & 1973	31.3896060, 76.2846850	8	28413	Private Land	20-07-2016	19/07/21	Open Sale	Not Working

40	Sh Kapil Sharma Prop M/s Shree Shree Rudra Stone Crusher & Screening Plant, Vpo Basal Tehsil Una District Una (H.P.)	Una	Basal	1395,1396,1394/ 1,1398/1,1402/1 & 1406/1	31.4950020, 76.2146890	5	29925	Private Land	07/04/1 6	06/04/31	Stone Crusher	Working
41	Sh Raman Kumar S/o Sh Dharampal Vpo Ispur Tehsil Una District Una (H.P.) Prop. M/s Rudra Crusher Vpo Ispur Tehsil Una District Una (H.P.)	Una	Ispur	2561, 2562, 2563, 2564, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2566, 2567, 2568, 2577, 2578, 2580 & 2581	31.4980800, 76.2101130	19	48131	Private Land	26/08/1 6	25/08/31	Stone Crusher	Working
42	Sh. Vijay Kumar S/o Sh. Mangat Ram Vpo Charatgrah Tehsil & Distt. Una H.P. Mobile No.98056-63325	Una	Udaypur	1197/2	31.3810520, 76.2929940	1	39979	Private Land	04/11/1 6	03/11/21	Open Sale	Working

43	Ajay Sharma S/o Sh Prem Chand Sharma ward No.1 village Kalehra PO. Kungrat Tehsil Haroli Distt.Una (H.P.)	Una	Khanpur	1930/2,1929/2 & 1928/2	khsra no. 1929/2 31.3728400, 76.3005050	3	31251	Private Land	29/09/16	19/09/21	Open Sale	Working
44	M/s Bala ji Stone Crusher Vpo Upper Basal, Tehsil & District Una H.P. Partner : Sh. Sanjeev Saini & Sh. Yogesh Aeri,	Una	Bhalola	1601/1454/638, 1603/1456/639, 644, 645/2, 1596/636/2, 1598/637, 1597/636/2, 1599/637,643, 647/2, 1458/640, 1600/1454/638 &1602/1456/639	31.5468850, 76.1906020	13	151458	Private Land	21/03/17	20/03/32	Stone Crusher	Working
45	Sh. Rajiv Kumar S.o Sh. Dhyan Singh VPO Upper Basal Tehsil and District Una H.P.	Una	Basal/Khaduni	781,1737/782,1739,/785/1,1738/782,783/1,784 & 1740/785	Khsra no. 781 31.5172330, 76.1955000	8	38148	Private Land	29/06/17	28/06/22	Open Sale	Working

46	Sh.Sumit Kumar Sharma S/o Sh. Harish Kumar Sharma, VPO Basal Tehsil & District Una H.P.	Una	Bhalola	1159/1	31.533340, 76.189890	1	29859	Private Land	20/06/17	19/06/22	Open Sale	Working
47	Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & District Una H.P.	Una	Jankaur Har	1535/32	31.4068350, 76.3177080	1	31001	Private Land	03/10/17	02/10/22	Open Sale	Working
48	Sh.Pink Raj S/o Sh.Kamal Dev, Village & P.O. Santoshgarh, Tehsil & District Una H.P.	Una	Jankaur Har	1534/32 & 1539/33	31.4296180, 76.2609950	2	39344	Private Land	04/10/17	03/10/22	Open Sale	Working
49	Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab	Una	Nangran Jhikla	1600,1599,1594, 1593,1587,1561, 1562,1586,1579, 1563,1564,1585, 1580,1578,1565, 1566,1567,1573, 1572,1570,1569 & 1568	31.3949530, 76.2800030	22	102880	Government Land	04/01/18	03/01/28	Auction Quarry-Nangran Block-4	Working

50	Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P.	Una	Nangran Jhikla	712,709,708,702, 703,704,696,695, 694,693,690,691, 692,683,684,685, 680,661 & 662	31.3968230, 76.2779840	19	72342	Government Land	04/01/18	03/01/28	Auction Quarry-Nangran Block-5	Working
51	Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra(H.P.)	Una	Nangran jhikla	1967, 1968, 1969, 1970, 1966, 1965, 1964, 1602, 1596, 1591, 1590, 1601, 1598 & 1995	31.3921810, 76.2807490	14	51534	Government Land	22/03/18	21/03/28	Auction Quarry Nangran Block-3	Working
52	Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP)	Una	Nangran jhikla	2014, 2015, 2016, 2010, 2011, 2012, 2013, 1984, 1983, 1982, 1981, 1978, 1977, 1975 & 1974	31.3891330, 76.2826920	15	56174	Government Land	21/03/18	20/03/28	Auction Quarry Nangran Block-2	Working
53	Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP)	Una	Jankaur Har	1123, 1125 & 1126	31.4223670, 76.2627010	3	47293	Private Land	09/04/18	08/04/23	Open Sale	Working

54	Jagjeet Singh Sodh S/o Sh Niranjn Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P.	Una	Fatehpur	2200, 2201, 2205, 2206 & 2207	31.3819440, 76.2886550	5	20240	Private Land	17/07/18	16/07/23	Open Sale	Working
55	Rakesh S/O Piare Lal R/O Ward No -7 Santoshgarh Tehsil & District Una	Una	Santoshgarh	77/1	31.3514110, 76.3115650	1	14062	Private Land	26/06/19	26/06/24	Open Sale	Working
56	Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una.	Una	Khanpur	1935	31.3737520, 76.3011210	1	13900	Private Land	12/07/19	11/07/24	Open Sale	Working
57	Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand VPO Santoshgarh, Tehsil & District Una (HP)	Una	Santoshgarh	29, 30, 52/2 (New 936/52), 57 & 59	31.3513820, 76.3093720	5	21065	Private Land	04/01/20	03/01/25	Open Sale	Working

58	Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP)	Una	Jatpur Swan	45, 31 & 45/1	31.3631180, 76.3042700	3	33515	Private Land	25/05/2 0	27/05/25	Open Sale	Working
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